

**Central Administrative Tribunal
Principal Bench**

CP No.237/2016 in OA No. 501/2014

New Delhi, this the 25th day of October, 2016

**Hon'ble Mr. Justice Permod Kohli, Chairman
Hon'ble Mr. Shekhar Agarwal, Member (A)**

Shri Vijay Kumar Pathak
S/o Shri P C Pathak
Aged 51 years, Retd. As Chief Yard Master
Under North Central Railway
Agra Cantt. (U.P.) ..Applicant

(By Advocate: Shri M S Reen)

Versus

Shri Prabhash Kumar
Divisional Railway Manager
North Central Railway
Agra Cantt., Agra (U.P.) ..Respondent

(By Advocate: Shri V S R Krishna)

ORDER (ORAL)

Justice Permod Kohli, Chairman :-

Compliance affidavit has been filed by Shri V.S.R. Krishna, learned counsel for the respondents accompanied with the details of due and drawn statement, implementing the judgment of the Tribunal. An amount of Rs.48,855/- has also been calculated payable to the applicant. He further submits that the amount already stands paid. Shri M S Reen, learned counsel for the applicant submits that it is not complete compliance of the judgment. Apparently there is

nothing on record to show that there is no complete compliance.

2. At this stage, contempt proceedings are dropped. However, it is observed that in the event the applicant finds from the calculation/record that the judgment has not been implemented in its entirety, he is at liberty to make a representation to the respondents. Shri Krishna undertakes that in the event any amount is legally found payable, the same shall be paid to the applicant. If on such exercise having taken place, the applicant still feels aggrieved, he will be at liberty to file a fresh contempt.

(Shekhar Agarwal)
Member(A)

(Justice Permod Kohli)
Chairman

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